

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 966 of 2020

In the matter of:

Mohammad Javed Sultan

....Appellant

Vs.

Emerald Minerals Exim Pvt. Ltd. and Ors.

....Respondents

Present:

**Appellant: Mr. Kumud Shekhar, Mr. Jitendra Mohapatra,
Advocates.**

**Respondents: Mr. Ajay Gaggar, Mr. D. Adhikari and Mr. Vineeta
Rathore, Advocates for R1.**

ORDER

(Through Virtual Mode)

10.11.2020: The impugned order admitting the application under Section 7 of the Insolvency and Bankruptcy Code, 2016 is assailed primarily on the ground that no financial debt is payable from the Appellant.

Issue notice upon Respondents. Notice on behalf of Respondent No.1 is waived and accepted by Mr. Ajay Gaggar. No further notice need be issued to him. He may file reply affidavit along with status report within two weeks. Rejoinder, if any, be filed by the Appellant within one week thereof.

Let notice be issue on Respondent Nos.2 and 3. Appellant to provide mobile Nos./ e-mail address of the Respondent Nos.2 and 3. Notice be issued through e-mail or any other available mode. Requisites along with process fee be filed within five days.

Contd/-.....

List the appeal on 5th January, 2021.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Shreesha Merla]
Member (Technical)**

AR/g